

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 20 OCT 1994

APPLICATION NO: 1670/94.

APPLICANTS:- Ravindranath
V/S.

RESPONDENTS:- Director Of Postal Services, Karnataka Circle,
Bangalore and another.

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① Sri. V.V. Balan,
Advocate, No. 75
Muddappa Road Cross,
N.S. Nagar Post,
Bangalore-560033.

Subject:- Forwarding of copies of the Order passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
~~STAY ORDER/INTERIM ORDER~~ passed by this Tribunal in the above
mentioned application(s) on 13-10-94

Issued on
20/10/94

o/c

[Signature]
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

ORIGINAL APPLICATION NO.1670/94

THURSDAY, THE THIRTEENTH DAY OF OCTOBER, 1994

Shri V.Ramakrishnan,

Member (A)

Shri A.N.Vujjanaradhya,

Member (J)

Ravindranath,
aged 53 years,
S/o Late H.S.Nanjundaswamy,
3190/49 IV Cross,
Gayathri Nagar,
Sriramapuram Post,
Bangalore-560 021.

...Applicant

Advocate by Shri V.V.Balan.

Versus

1. The Director of Postal Services,
O/o the Chief Postmaster General,
Karnataka Circle,
Bangalore-560 001.
2. The Sr. Superintendent of Post Offices,
Bangalore West Division,
Bangalore-560 010.

...Respondents



O R D E R

V.Ramakrishnan, Member (A)

Heard Shri V.V.Balan for the applicant. We
notice that the applicant has filed an appeal dated
24.6.94 as at Annexure A2 to the Director of Postal

...2/-

Services, who is stated to be the Appellate Authority, against the order of the Disciplinary Authority dated 10th June, 94 as at Annexure A1. Instead of waiting for the disposal of the appeal, the applicant has approached us for relief. All that what we do at this stage is to direct the Appellate Authority to dispose of the appeal dated 24.6.94 as at Annexure A2 within a period of one month from the date of receipt of this order. If the applicant is aggrieved by the decision of the Appellate Authority, he is at liberty to take further steps as per law including approaching this Tribunal.

2. With the above observation, the application is finally disposed of with no order as to cost.

Sd-

(A.N.VUJJANARADHYA)
MEMBER (J)

Sd-

(V.RAMAKRISHNAN)
MEMBER (A)



TRUE COPY

[Signature]
Central Administrative Tribunal
Bangalore Bench
Bangalore